

15

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 281/88
T.A. No.

DATE OF DECISION 19-7-1993

Mr. S.B. Singh Petitioner

Mr. G.A. Pandit Advocate for the Petitioner(s)

Versus

Union of India and Others Respondent

Mr. R.M. Vin Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B. Patel Vice Chairman

The Hon'ble Mr. V. Radhakrishnan Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

Shri S. B. Singh
Asstt. Electrical Fitter/IRS
Western Railway,
Bulsar

(16)
Applicant.

Advocate : Shri G.A. Pandit.

Versus

1. Union of India
Notice to be served through
General Manager, W. Rly
Churchgate, Bombay 400 020
2. The Chief Electrical Engineer
(Establishment) Western Railway
Churchgate, Bombay.
3. Divisional Railway Manager (Esstt)
Western Railway, Baroda.
4. Senior Divisional Electrical
Engineer (TRD)
Western Railway, Bulsar.

Respondents

Advocate Shri R.M. Vin

O R A L J U D G E M E N T

In

O.A. 281 of 1988

Date: 19-7-1993.

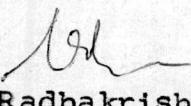
Per Hon'ble Shri N.B. Patel

Vice Chairman.

The major grievance of the applicant arising from the fact that he was not allowed to appear at the test and was not consequently considered for promotion ^{having} ~~has~~ now disappeared as the applicant has since been allowed to appear at the test on arrival of his turn, even according to the seniority list as it stands, and ^{on his} ~~as~~ having cleared the test and having ^{been} consequently promoted to the post of Charge man, the

applicants learned Advocate Mr. Pandit, under instructions from the applicant who is personally present in the court, states that the applicant is not inclined to proceed ahead with this application, but he will make a fresh representation to the competent authority to ventilate his grievance regarding the seniority assigned to him. It appears that the applicant's stand is that, in actually drawing up the seniority list, the directions issued by the General Manager dated 22-7-1986 are not followed. If the applicant makes such a representation within a period of two weeks from today, the competent authority shall decide such representation on merits, as early as possible after the receipt of the representation by him.

2. In view of these directions Mr. Pandit seeks permission to withdraw the application. Permission granted. Application stands disposed of accordingly. No order as to costs.


 (V. Radhakrishnan)
 Member (A)


 (N.B. Patel)
 Vice Chairman.

*AS.